



2026:AHC:25867-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2638 of 2026

Ramsevak

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shakti Shanker Tiwari, Subhash Chandra Tiwari
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"i. Issue writ, order or direction in the nature of mandamus commanding the respondents to make fair investigation of First Information Report dated 12.11.2025 lodged in Case Crime No. 246 of 2025, under Sections 103(1), 352, 351(3) of B.N.S. and Sections 3(1)(d), 3(1)(dh), 3(2) (V) of SC/ST Act, 1989 (Amendment 2015), Police Station Gujaini, District Kanpur Nagar and further Respondents No. 1 to 3 may be directed to take action according to law against the Respondents No. 4 to 6 pursuant to above noted First Information Report dated 12.11.2025 (incident dated 12.07.2025), in the interest of justice.

ii. Or to pass such other and further suitable order or direction which the Hon'ble Court may deem fit and proper in the facts and circumstances of present case in the interest of justice.

iii. Award the cost of this writ petition in favor of petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 12.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar highlighting

his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar, the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 5, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)